

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 15-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1269(CHE)/2022
PETITION NUMBER : CP(IB)/285(CHE)/2021
NAME OF THE APPLICANT : Revathi S Raghunathan (RP)
NAME OF THE RESPONDENT(S) : --
**UNDER SECTION : Sec 99 of IBC, 2016 & Rule 11 of NCLT
Rules, 2016**

ORDER

Ld. Counsel Ms. Lavanya for the Applicant. Ld. Counsel Mr. Anish G.K. for the Personal Guarantor.

RP report has been filed recommending initiation of Insolvency Resolution Process against the Personal Guarantor.

The Report is taken on record.

RP is directed to file the report in the main company petition.

Report be served on the parties.

All the parties are directed to file their response on the report within 2 weeks in the main company petition.

Rejoinder, if any, be filed within a week thereafter in the main company petition.

In view of the above, **IA is disposed off.**

List the main petition for hearing on **31.05.2024** along with the connected matters

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk